



भारत का राजपत्र The Gazette of India

सी.जी.-डी.एल.-अ.-08062022-236403
CG-DL-E-08062022-236403

असाधारण
EXTRAORDINARY

भाग II—खण्ड 3—उप-खण्ड (ii)
PART II—Section 3—Sub-section (ii)

प्राधिकार से प्रकाशित
PUBLISHED BY AUTHORITY

सं. 2504]
No. 2504]

नई दिल्ली, बुधवार, जून 8, 2022/ज्येष्ठ 18, 1944
NEW DELHI, WEDNESDAY, JUNE 8, 2022/JYAISTHA 18, 1944

गृह मंत्रालय
अधिसूचना

नई दिल्ली, 7 जून, 2022

का.आ. 2631(अ).—संविधान के अनुच्छेद 239 के खण्ड (1) के अनुसरण में, राष्ट्रपति एतद्वारा निर्देश देते हैं कि संघ राज्य क्षेत्र अंडमान एवं निकोबार द्वीप समूह के प्रशासक (उप राज्यपाल), राष्ट्रपति के नियंत्रण के अधीन और अगले आदेशों तक, उक्त संघ राज्य क्षेत्र के भीतर, "अनुसूचित जनजाति और अन्य पारंपरिक वन निवासी (वन अधिकारों की मान्यता) अधिनियम, 2006 (2007 का 2)" के अधीन राज्य सरकार की शक्तियों का प्रयोग एवं कार्यों का निर्वहन भी करेंगे।

[फा. सं. यू-11023/1/2021-यूटीएल]

आशुतोष अग्निहोत्री, संयुक्त सचिव

MINISTRY OF HOME AFFAIRS
NOTIFICATION

New Delhi, the 7th June, 2022

S.O. 2631(E).—In pursuance of clause (1) of article 239 of the Constitution, the President hereby directs that the Administrator (Lieutenant Governor) of the Union territory of Andaman and Nicobar Islands shall, subject to the control of the President and until further orders, also exercise the powers and discharge the functions of the State Government under "the Scheduled Tribes and Other Traditional Forest Dwellers (Recognition of Forest Rights) Act, 2006" (No. 2 of 2007) within the said Union territory.

[F. No. U-11023/1/2021-UTL]

ASHUTOSH AGNIHOTRI, Jt. Secy.

3866 GI/2022

Uploaded by Dte. of Printing at Government of India Press, Ring Road, Mayapuri, New Delhi-110064
and Published by the Controller of Publications, Delhi-110054.

AMARJI KUMAR
VERMA
Digitally signed by
AMARJI KUMAR
VERMA
DN: cn=AMARJI KUMAR
VERMA, o=GOVERNMENT OF INDIA
DATE: 2022.06.08 10:10:10